

21st Oct 2014

**To**

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**SUB:** Counter Comments on TRAI's "Consultation Paper on Delivering Broadband Quickly: What do we need to do?"

**REF:** TRAI's Consultation Paper no. 12/2014 dated 24.09.2014

The following is not covered in the consultation paper/comments on this subject which are required to take care:

- Increase from 256kbps to 512kbps (or further) will also increase the fastness of "risk" generated through cyber misuse. Hence it is to ensure proper echo system in the Nation to handle such risks to protect and safe guard every stakeholder.
- Not only "Quickness" it should include "Quality" also.
- "Access to broadband" is a two way pipe to every organization / office / house / pocket....irrespective of it's location rural/urban/remotely placed or on move / static as well it may be connected to a human / THING. Right & legal content to flow in the pipe for achievement of the spirit of "Digital India". Whether present echo system including enforcement in this Nation is sufficient?
- In a highway, with in the Nation or across boarders, it is restricting what to transport or not to transport. Is present echo system including enforcement & legal framework in this Nation is sufficient to implement such restriction on "Broadband Highways?" If so, is it happening as per the wish of the Nation or simply saying "technology can not be controlled".
- "Cyber Content/security/enforcement/legal framework/etc" belongs to "X" department/ministry..... this is "Y" department/ministry.... Keep all such things aside and dealing with "wholeness" is required. The total echo system w.r.t broadband i.e. it's access or it's associated "all things" to be addressed.
- Establishment of NOFN infrastructure, it seems every one eyes the volume of business & money involved (in terms of sales of Optical fibre, plastic duct, hardware equpt./devices and contracts for laying of fibre/installing equipt.).....but, it is not found w.r.t filling the pipe with "quality & sustained broadband service".
- It is understood that ....Freezing of terms not happened from Govt. side w.r.t NOFN execution by PSUs.....for example, in very recent past a new clause/procedure "Video Recording while laying optical fibre" has been included ..... incorporation this as a tender condition means further delay. If, this is true, the comment on PSUs in the consultation paper to be checked by the authority/DOT.

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